

GOVERNMENT OF INDIA
MINISTRY OF NEW AND RENEWABLE ENERGY
LOK SABHA
UNSTARRED QUESTION NO. 3146
ANSWERED ON 21/12/2023

SOLAR PARKS AND ULTRA MEGA SOLAR POWER PROJECTS SCHEME

3146. SHRI SHYAM SINGH YADAV

Will the Minister of New and Renewable Energy be pleased to state:

- (a) the number of solar parks developed under Development of Solar Parks and Ultra Mega Solar Power Projects scheme so far, in the country, particularly in Uttar Pradesh;
- (b) the details of subsidies and incentives given to project developers under this scheme; and
- (c) whether the Government is facing any challenges in the implementation of this scheme and if so, the steps taken to overcome those challenges?

ANSWER

THE MINISTER OF NEW & RENEWABLE ENERGY AND POWER

(SHRI R.K. SINGH)

(a) Under the scheme for “Development of Solar Parks and Ultra Mega Solar Power Projects”, 50 Solar Parks with an aggregate capacity of 37,490 MW have been sanctioned including in Uttar Pradesh, as on 30.11.2023. Against this sanction, 11 Solar Parks with aggregate capacity of 8521 MW have been completed and 8 Solar Parks with aggregate capacity of 4910 MW have been partially completed. In these parks, solar projects of aggregate capacity of 10,401 MW have been developed. The State-wise details are given at **Annexure**.

(b) Under the scheme, the Central Financial Assistance (CFA) of up to Rs. 25 lakh per Solar Park is provided for preparation of Detailed Project Report (DPR). Beside this, CFA of up to Rs. 20.00 lakh per MW or 30% of the project cost, including grid-connectivity cost, whichever is lower, is also provided for development of the Solar Parks as per the Solar Park Scheme.

(c) The major challenges in implementing the Scheme, inter-alia, involve the acquisition of clear land, mismatch in timelines between solar projects and power evacuation infrastructure, regulatory challenges like non-approval of solar tariff by State Electricity Regulatory Commissions (SERCs), etc.

The Government has been requesting all State Governments to facilitate land for setting up solar projects. In addition, under mode-8 of the Solar Park scheme, the State Governments are provided with a facilitation charge of Rs. 0.05/unit for the power being exported outside the State. Stakeholders’ meetings are conducted to reduce the mismatch in the timelines between solar project development and the transmission system. The delay in approval of tariffs is taken up with the SERCs through the Forum of Regulators.

**ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA UNSTARRED
QUESTION NO.3146 FOR 21.12.2023**

Details of Solar Parks sanctioned and projects commissioned State-wise

(as on 30-11-2023)

Sl. No.	State	Number of Parks	Sanctioned Capacity (MW)	Projects commissioned (in MW)
1	Andhra Pradesh	5	4200	3050
2	Chhattisgarh	1	100	0
3	Gujarat	7	12150	900
4	Jharkhand	3	1089	0
5	Karnataka	2	2500	2000
6	Kerala	2	155	100
7	Madhya Pradesh	8	4180	1000
8	Maharashtra	2	750	0
9	Mizoram	1	20	20
10	Odisha	3	340	0
11	Rajasthan	9	8276	3065
12	Uttar Pradesh	7	3730	266
Total		50	37,490	10,401